

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 474/2016

IN THE MATTER OF:

Italimpianti Orafi

.....Petitioner

v.

Green World International Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 & 439 of the Companies Act, 1956

Order delivered on 27.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
Hon'ble Member (TECHNICAL)

For the Petitioner(s) :

ORDER

Learned counsel for the petitioner is present and represents that notice under Section 8 of the Insolvency and Bankruptcy Code, 2016 as well as in relation to filing of this application has not been served on the Corporate Debtor and prays for some time to comply with the provisions of Insolvency and Bankruptcy Code, 2016 as mandated. A week's time is granted to comply with all the provisions of IBC, 2016.

Let the matter be posted on 10.08.2017.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

27.07.2017

Vineet